

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No.104,105 of 2011 in
DFR No. 377 of 2011**

Dated: 4th May, 2011

**Present :Hon'ble Mr. Justice M. Karpaga Vinayagam,
Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Chaman Lal Setia Export Ltd. Appellant (s)

Versus

Haryana Electricity Regulatory
Commission & Ors. ...Respondent (s)

Counsel for Appellant (s) : Mr. J.K. Goel

Counsel for Respondent (s): -

ORDER

The Learned Counsel for the Appellant/Applicant seeks some time to file a better Affidavit seeking for the waiver of the fee. Accordingly, he is permitted to file same.

Post the matter **on 30.05.2011.**

**(V.J. Talwar)
Technical Member
Sb/kus**

**(Justice M. KarpagaVinayagam)
Chairperson**

